

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 180/2026 in Petition No. 41/MP/2024

Subject : Application under Section 94(2) of the Electricity Act, 2003 read with Regulations 26(3)(h) and 26(3)(b), read with Regulation 38 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking for amendment of Petition No. 41/MP/2024.

Petitioner : North Karanpura Tansco Limited (NKTL)

Respondents : Jharkhand Bijli Vitran Nigam Limited and Ors.

IA No. 181/2026 in Petition No. 41/MP/2024

Subject : Application under Regulations 26(3)(5) and 26(3)(o), read with Regulations 40(4), 59, 65 and 66 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for re-hearing of Petition No. 41/MP/2024.

Petitioner : North Karanpura Tansco Limited (NKTL)

Respondents : Jharkhand Bijli Vitran Nigam Limited and Ors.

Date of Hearing : **8.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanajy Sen, Sr. Advocate, NKTL
Shri Hemant Singh, Advocate, NKTL
Shri Sourav Roy, Advocate, NKTL
Shri Lakshyajit Singh Bagdwal, Advocate, NKT
Shri Harshit Singh, Advocate, NKTL
Ms. Roberta Ruth Elwin, Advocate, NKTL
Ms. Neha Dabral, Advocate, NKTL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner, NKTL, submitted that the present IAs have been filed in Petition No. 41/MP/2024 to seek amendment of the Petition and re-hearing of the matter. He further submitted that a limited amendment may

be allowed through IA No. 180/2026 to place on record an apparent arithmetic error in the project-cost parameter embedded in the Change in Law compensation formula contained in Article 12.2.1 of the TSA. While pressing on the IA No. 181/2026, he also requested a re-hearing as the matter was reserved for order *vide* the Record of Proceedings dated 23.4.2025. He further apprised that Petition No. 41/MP/2024 was argued in respect of the elements comprising NK-C line, Dhanbad S/s and LILO of both circuits of Ranchi-Maithon RB 400 kV D/c line at Dhanbad, whereas with respect to the remaining element, *i.e.* NK-G line, the Petitioner had sought liberty to approach the Commission post commissioning of NK-G in respect of its Force Majeure and Change in Law claims. Later on, NK-G was commissioned in 2025; therefore, the Petitioner filed a separate Petition bearing Petition No. 490/MP/2026, which was recently listed for hearing on 6.10.2026. He also requested that the present IAs filed in Petition No. 41/MP/2024 and Petition No. 490/MP/2026 be listed for hearing on the same date.

2. Considering the submissions of the learned senior counsel for the Petitioner, the Commission directed as under:

(a) Issue notice to the Respondents in both IAs.

(b) The Respondents are permitted to file their respective replies to the IAs within four weeks, after serving a copy on the Petitioner, who may file its rejoinders, if any, within four weeks thereafter.

3. The IAs will be listed for hearing, along with Petition No. 490/MP/2026, on **15.12.2026.**

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)